



nature of work and the wages being paid, appears to be excessive and unrealistic. In cases, where unrealistic high maintenance is awarded in cases of persons employed in unorganized sector, the realization of maintenance amount itself becomes a problem.

Under the circumstance, the maintenance awarded in favour of wife is reduced to Rs.2000/- and there will be no interference in the maintenance as awarded in favour of minor children.

Criminal Revision petition is accordingly, disposed of.

**(Gautam Kumar Choudhary, J.)**

Anit